

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:403

ANSWERED ON:22.07.2015

Corruption/Irregularities in Public Offices

Dubey Shri Nishikant ;Gopalakrishnan Shri R.;Patil Shri Bheemrao Baswanthrao

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of cases against the corrupt officials reported during the last two years and current year and the action taken against them;
- (b) the steps taken/being taken by the Government for tackling corruption during the last two years and the current year; and
- (c) the steps taken/proposed to be taken by the Government to ensure zero tolerance towards corruption/irregularities in public offices?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): The details of cases received and disposed in the Central Vigilance Commission (CVC) during the last two years in respect of Central Government employees (including employees of Central Public Sector Enterprises (CPSEs), Public Sector Banks (PSBs), Financial Institutions (FIs), Autonomous Bodies etc. under Central Government Ministries/Departments is as follows:-

S. No.	Year	No. of cases received	No. of cases disposed
1.	2013	5423	4801
2.	2014	5492	5867
3.	**2015 (As on 30.06.2015)	2357	2670

Punishment Awarded:

Year Major Penalty Minor Penalty Administrative action

2013 1113 1141 426

2014 863 838 443

\*\*2015 (As on 30.06.2015) 816 775 147

\*\*figures for 2015 are tentative.

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(b) and (c): The fight against corruption is an ongoing process. The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several measures to combat corruption and improve the functioning of Government. These include:

- (i) The Prevention of Corruption Act, 1988;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) Enactment of Lokpal and Lokayuktas Act, 2013;
- (iv) Enactment of Whistle-blowers Protection Act, 2011;
- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (x) Placing of details of immovable property returns of all Members of the All India Services and other Group "A" officers of the Central Government in the public domain;
- (xi) Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.

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